

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14793/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS. Respondent(s)
(IA No. 120602/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 120604/2022 - EXEMPTION FROM FILING O.T.)

Date : 11-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. R.K. Raizada, Sr Adv/AAG
Mr. V. M. Vishnu, Adv
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Ms. Radhika Bishwajit Dubey, Adv.
Ms. Akanksha V. Ingole, Adv.
Mr. Vaibhav Joshi, AOR

Mr. Sanjay Kapur, AOR
Ms. Megha Karnwal, Adv.
Mr. Arjun Bhatia, Adv.
Ms. Akshata Joshi, Adv.
Mr. Lalit Rajput, Adv.
Ms. Aastha Gumber, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners prays for and is granted two weeks' time for taking requisite steps to serve the unserved respondent No.2.

List the matter after two weeks.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILLEY)
COURT MASTER